

**IN THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 199 OF 2021**

IN THE MATTER OF:

**SAVIOUR PARK APARTMENT OWNERS ASSOCIATION ... Appellant**

**Versus**

**STATE OF UTTAR PRADESH & ORS. ... Respondent(s)**

**INDEX**

<b>S. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	<b>Index</b>	1-2
2.	<b>Reply on behalf of State Level Environment Impact Assessment Authority, Uttar Pradesh</b>	3- 8
3.	<b>Prayer</b>	9
4.	<b>Duly signed affidavit</b>	10- 11
5.	<b>Annexure- 1: True copy of minutes of 519<sup>th</sup> State Expert Appraisal Committee (SEAC) Meeting Dated 06/01/2021.</b>	12-15

6.	<b>Annexure- 2:</b> True copy of minutes of 444 <sup>th</sup> State Level Environment Impact Assessment Authority (SEIAA) Meeting Dated 05/02/2021.	16-24
7.	<b>Annexure- 3:</b> True copy of SEIAA letter no. 788/Parya/SEAC/6057-5683/2019, dated 04/03/2021, granting Environment Clearance of Expansion & Modification of Group Housing Project "Savior Park".	25-32
8.	<b>Annexure- 4:</b> True copy of the Minutes of the Joint meeting of SEIAA, U.P. and SEAC-1 & 2, U.P. dated 26/08/2021 at Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow	33-36
9.	<b>Annexure- 5:</b> True copy of minute of the CPCB meeting dated 06/09/2021 communicated via e-mail dated: 08/09/2021	37-41

*Priyanka*  
THROUGH  
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: \_\_.04.2022

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**Reply On Behalf Of State Level Environment Impact Assessment Authority**  
**(SEIAA), Uttar Pradesh.**

**MOST RESPECTFULLY SHOWETH: -**

1. That the present appeal has been filed by the appellant, Saviour Park Apartment Owners Association before this Hon'ble Tribunal against the grant of Environmental Clearance M/S Savfab Buildtech Pvt. Ltd.
2. That an online Application dated 22/12/2020 was made by the project proponent, Udaybir Singh, General Manager, M/S Savfab Buildtech Pvt. Ltd at Plot No. 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, Uttar Pradesh for issuance of fresh Environmental Clearance of Expansion &

Modification of proposed Group Housing Project "Saviour Park" at Karhera & Sahibabad, Mohan Nagar, Ghaziabad, Uttar Pradesh of M/s SAVFAB Buildtech Pvt Ltd

3. That, the application was considered in 519<sup>th</sup> State Expert Appraisal Committee (SEAC) Meeting Dated 06/01/2021 wherein, a presentation was made by project proponent along with their consultant M/s Environmental & Technical Research Centre wherein, the committee discussed the matter and recommended to grant the environmental clearance for the said project proposal along with general conditions as earlier prescribed by authority for construction project and also stipulated specific conditions. True copy of minutes of the meeting, dated: 06/01/2021 are being filed herewith and marked as **Annexure 1**.
4. That subsequently, the case was considered in 444<sup>th</sup> SEIAA Meeting 05/02/2021 wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with the general and specific conditions. Concerned copy of minutes, dated: 05/02/2021 is being filed herewith and marked as **Annexure 2**.
5. That it is mentioned Further, SEIAA, vide letter no. 788/Parya/SEAC/6057-5683/2019 dated: 04/03/2021 issued Environment Clearance of Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd. File No. 6057/5683/Proposal No. SIA/UP/MIS/59350/2019. True copy of Environment Clearance letter dated 04/03/2021 is being filed herewith and marked as **Annexure 3**.

6. It is necessary to mention over here that the order passed by Hon'ble NGT on 13/08/2021, the abstract of order mentioned: ... "6. *Apart from above, remedial action appears to be necessary under Section 15 of the NGT Act after verification of factual position. Accordingly, we also constitute a joint Committee comprising of MoEF&CC, CPCB, SEIAA, UP, State PCB and District Magistrate, Ghaziabad. CPCB and SEIAA, UP will jointly be the nodal agency for coordination and compliance. Joint Committee may give its report covering issues mentioned in para 2 above and availability of basic infrastructure facilities like sewerage and solid waste management. Meeting of the joint Committee may be held within 15 days from today to take stock of the situation. The joint Committee may visit the site and interact with the stakeholders including the PP to verify the status of compliance. Based on the facts found, the statutory authorities may take remedial action including stopping creation of third party rights and further construction activities, if the same are found to be in violation of law. Needless to say that if adverse action becomes necessary, the same may be taken by following prescribed procedure. The report of the joint Committee report may be furnished to this Tribunal within three months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, and if the report is adverse to the PP, a copy thereof may be furnished to PP for its response, if any, before the next date.*"
7. The aforesaid order was communicated to MoEF&CC, CPCB, SEIAA, UP, State PCB and District Magistrate, Ghaziabad. CPCB and SEIAA, UP. Member Secretary, CPCB and Member Secretary/ Member Secretary, SEIAA, U.P. Pollution Control Board, Lucknow, was also informed for being there the nodal agency for coordination and compliance.

8. A Joint Committee Meeting of SEIAA, U.P., SEAC-1 and SEAC-2 U.P. was convened on 26/08/2021 wherein, the joint committee noted that Hon'ble NGT has passed an order dated 13/08/2021 in the matter of Original Application No. 199 of 2021 Saviour Park Apartment Owners Association Vs State of Uttar Pradesh and Ors: "...*The joint committee discussed this order in detail and fully honors the concern of Hon'ble NGT. However, the joint committee has given the following opinion:*

- i. *The project proponent/consultant submits documents and makes a presentation before SEIAA/SEAC. SEIAA/SEAC takes decisions with the collective wisdom and diligence of all of its members. In the case of expansion, the SEIAA takes into account the certified compliance report of the Regional Office of MoEF&CC. In the case of Saviour Park, there has been general compliance of environmental conditions. In few points, compliance has not been done. However, this non-compliance is not of significant nature. Moreover, these have been again put up as conditions in EC of expansion.*
- ii. *The committee welcomes the decision of Hon'ble NGT that two member Committee comprising Additional Secretary, MoEF&CC, to be nominated by the Secretary MoEF&CC and the Chairman, CPCB need to conduct functional audit of SEIAA, UP to find out how frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. SEIAA, UP has to review its working in the light of judgments of the Hon'ble Supreme Court and in the light of frequent and rampant violations. Considering the report, an appropriate SOP may be laid down by the MoEF&CC to deal with such ECS which may be circulated to all SEIAAS to suggest*

*the majors to improve the working of SEIAA. These facts should be also brought to the notice of Hon'ble NGT at more than 6000 proposals have been appraised by SEIAA, UP in the last 15 years. However, only in negligible cases the decisions of SEIAA, UP have been questioned. Hon'ble NGT should also be appraised that Chairman/ Members of SEIAA/SEAC are supposed to take part in the meetings of SEIAA and SEAC work as per MoEF&CC Notification 14 September 2006 (as amended thereof). Normally committees hold 7-8 meetings/month, for which they get the sitting fee The Chairman/Members are serving or retired officials/scientists/academicians. Because of these facts, Hon'ble NGT should be also requested to expunge the adverse comments about SEIAA, UP*

- iii. In this case, the joint committee was also informed that the judgment has been passed without hearing the position of SEIAA, UP. The committee opined to bring this fact in the knowledge of Hon'ble NGT."*

True copy of the Minutes of the Joint meeting of State Level Environment Impact Assessment Authority (SEIAA), U.P. and State Expert Appraisal Committees (SEAC-1 & 2), U.P. held on 26/08/2021 at Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow is being annexed herewith and marked as **Annexure 4**.

9. It is necessary to mention to here Hon'ble NGT vide order dated: 13/08/2021 has directed as follows: ... *"Apart from above, remedial action appears to be necessary under Section 15 of the NGT Act after verification of factual position. Accordingly, we also constitute a joint Committee comprising of MoEF&CC, CPCB, SEIAA, UP, State PCB and District Magistrate, Ghaziabad. CPCB and SEIAA, UP will jointly be the nodal agency for coordination and compliance. Joint Committee may give its report covering*

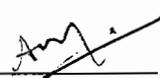
*issues mentioned in para 2 above and availability of basic infrastructure facilities like sewerage and solid waste management. Meeting of the joint Committee may be held within 15 days from today to take stock of the situation. The joint Committee may visit the site and interact with the stakeholders including the PP to verify the status of compliance. Based on the facts found, the statutory authorities may take remedial action including stopping creation of third party rights and further construction activities, if the same are found to be in violation of law. Needless to say that if adverse action becomes necessary, the same may be taken by following prescribed procedure. The report of the joint Committee report may be furnished to this Tribunal within three months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, and if the report is adverse to the PP, a copy thereof may be furnished to PP for its response, if any, before the next date."*

10. In compliance to the direction of Hon'ble NGT in the matter of O.A. No. 199 of 2021, CPCB convened a meeting of Joint Committee through Video Conferencing on 06/09/2021. Minutes of the meeting held on 06/09/2021 has been communicated vide e-mail dated: 08/09/2021 True copy of minute of the meeting which has been communicated e-mail dated: 08/09/2021 is being filed herewith and marked as **Annexure 5**.

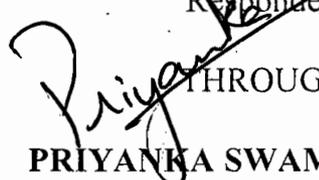
**PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss the Appeal NO. 199 OF 2021 with Exemplary cost Or
- ii. Pass any such other order as may deem fit.

  
Respondent

THROUGH

  
**PRIYANKA SWAMI**

**Advocate**

**Counsel for SEIAA, U.P.**

**Chamber 04, Shivalik Tower**

**Kaushambi, Ghaziabad**

**Date: \_\_.04.2022**

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AFFIDAVIT

Affidavit of Sh. Anurag Kumar Yadav, aged about 46 years s/o Sh. P.N.Singh presently posted as Deputy Director, Directorate of Environment having office at Regional Office, Noida Directorate of Environment, Uttar Pradesh.

1. That I am posted as stated above and filing this affidavit based on official record according to the facts and circumstances of the case.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.



  
DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 20 APR 2022 day of April, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.



DEPONENT

Identify the Deponent who has signed this in my presence



Solemnly sworn before me read over & explained to the deponent Admitted to be correct.

Commissioner, New Delhi

20 APR 2022

Annexure-1

Minutes of 519<sup>th</sup> SEAC Meeting Dated 06/01/2021

**2. Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd. File No. 6057/ 5683/Proposal No. SIA/UP/MIS/59350/2019**

A presentation was made by project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The Environment clearance is sought for Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 3124/Parya/SEAC/1071/JDCA(V)/2011 dated 04<sup>th</sup> Oct, 2013 for the plot area 37284 m<sup>2</sup> and built-up area of 155000 m<sup>2</sup>.
3. Standard terms of reference for the expansion proposal were issued on 05/06/2020.
4. Salient features of the project:

Name and Location of the Project	Expansion and Modification of proposed group housing project "Saviour park" at Khasra No.- 1125/1, 1126/1, 1131, 1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M In Karhera & 1/2, 13, 13, 1/2, In Sahibabad, Mohan Nagar, Ghaziabad, U.P.
Developers of the project	M/s SAVFAB Buildtech Private Limited
Total Plot Area	37284.0 sqm
Built-up Area	178365.639 sqm
Total no of Dwelling Unit	1150 Nos
Type of Facilities	Group Housing Club Swimming Pool Commercial
Total Water Requirement	579 KLD, out of which fresh water requirement will be 422 KLD
Power Requirement	3600 KVA UP State Electricity
Power Backup	500 KVA (02 Nos ) X 750 KVA (02 Nos)
Total Parking Proposed	1793 ECS
Solid Waste to be Generated	3044.5 kg/Day
Total Project Cost	Approx : 251.0 Crores (after expansion)
Solar Lights	50 % solar light proposed in open area, common area

5. Comparative details of existing and expansion proposal:

Sr. No.	Particulars	As per Existing EC	After Proposed Expansion	Remark
1	Total Plot Area	37284.0 m <sup>2</sup>	37284.0 m <sup>2</sup>	Same
2	Permissible Ground Coverage	11091.990 m <sup>2</sup> (35%)	11091.990 m <sup>2</sup> (35%)	No Change
3	Proposed Ground Coverage	7804.1 m <sup>2</sup>	8821.970 m <sup>2</sup>	Due to change in FAR
4	Permissible Floor Area	110919.9 m <sup>2</sup>	118842.75 m <sup>2</sup>	Increase due to increase in FAR.
5	Proposed FAR	102071.76 m <sup>2</sup>	118776.92 m <sup>2</sup>	Due to change in FAR.
6	Non FAR Area (basement + stilt)	52928.426 m <sup>2</sup>	59588.709 m <sup>2</sup>	Reduced as ground coverage increased.
7	Total Built-up Area	155000.0 m <sup>2</sup>	178365.639 m <sup>2</sup>	Due to change in FAR

Minutes of 519<sup>th</sup> SEAC Meeting Dated 06/01/2021

8	Total Dwelling Units	Permissible : 1204 Proposed : 980	Permissible : 1530 Proposed : 1150	Increase in permissible population density
9	Proposed Green area	5592.600 m <sup>2</sup>	5592.600 m <sup>2</sup>	No Change
10	Landscape Area	10025.508 m <sup>2</sup>	9007.708 m <sup>2</sup>	Decrease due to change in ground coverage.
11	No. of trees Required: Proposed no. of trees	Open area/100 m <sup>2</sup> = 29479.9/100 = 294.80 or 295 Trees	Open area/100 m <sup>2</sup> = 28462.1/100 = 284.62 or 285 Trees	Due to reduction in Open Area.

## 6. Land use details:

Sr No	Particulars	Area	% of Total Plot
01	Covered Area	8821.97	24
02	Road, Paved Area etc.	22870.03	61
03	Green Area	5592.60	15
Total Land Area		37,284.0	100 %

## 7. Water requirement details:

- Fresh water requirement after expansion will be : 422.0 KLD
  - Total water requirement after expansion will be - 422.0 (Fresh water ) + 157.0 Recycled = 579.0 KLD.
  - The water supply will be provided through the Local Municipal Supply, Ghaziabad.
8. Total Solid waste generation after proposed expansion will be : 3044.5 kg/day Municipal waste and 20.6 kg/Day Horticulture waste .
9. The project proposal falls under category 8 (b) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-02

The committee discussed the matter and recommended to grant the environmental clearance for the above project proposal along with general conditions as earlier prescribed by authority for construction project and following specific conditions:

1. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti smog guns shall be installed to reduce dust during excavation.
2. Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.
3. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
4. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
5. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
6. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
7. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
8. "Consent for Establishment" shall be obtained from UP Pollution Control Board.

9. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
10. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
11. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
12. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
13. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
14. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife-Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
15. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
16. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
17. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
18. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
19. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
20. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
21. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
22. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
23. No parking shall be allowed outside the project boundary.
24. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
25. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
26. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
27. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

15

Minutes of 519<sup>th</sup> SEAC Meeting Dated 06/01/2021

- 28. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- 29. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
- 30. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- 31. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- 32. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
- 33. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
- 34. All the internal drains are to be covered till the disposal point.
- 35. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
- 36. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

**3. Commercial Building, at FC-21/22, Sector-16A, NOIDA, U.P., Mr. Neeraj Aggarwal, M/s AR Airways (P) Ltd. File No. 6059/Proposal No. SIA/UP/MIS/189399/2020**

A presentation was made by project proponent along with their consultant M/s Enviro Infra Solutions Pvt. Ltd. The committee discussed the matter and directed the project proponent to submit following information:

- 1. Revised solid waste quantity.
- 2. Plan for organic waste convertor.
- 3. Energy conservation plan.

The matter shall be discussed after submission of online information on prescribed portal.

**4. "IT Complex" at Plot No.- 01, 02, 11, 12, & 10 Sector-13, Noida, District- Gautam Buddha Nagar, U.P., M/s Cadillac Infotech Pvt. Ltd. File No. 6064/Proposal No. SIA/UP/MIS/189502/2020**

A presentation was made by project proponent along with their consultant M/s Perfect Enviro solutions Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1. The Environment clearance is sought for "IT Complex" at Plot No.- 01, 02, 11, 12, & 10, Sector-135, Noida, U.P by M/s Cadillac Infotech Pvt.
- 2. The proposed development comprises two towers each with Basement + Ground floor+9 floors in a plot area of 20,000 m<sup>2</sup> with a total built-up area 59,970.836 m<sup>2</sup>. The activities in the proposed complex will be office halls, Club (2 no.) along with a swimming pool.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaup.com

### Minutes of the 444<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 05.02.2021

The meeting of 444<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 05.02.2021 at the Directorate of Environment. The following were present in the meeting:-

- |                              |                               |
|------------------------------|-------------------------------|
| 1. Prof. Rana Pratap Singh   | Chairman, SEIAA, U.P.         |
| 2. Dr. (Smt.) Madhu Bhardwaj | Member, SEIAA, U.P.           |
| 3. Sri Ashish Tiwari         | Member Secretary, SEIAA, U.P. |

Agenda-A: -Complaints/letters -Nil

Agenda-B: -Reply-

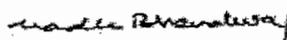
1. Group Housing Project Zodica-II at Plot No.-2B/GH-8, Vrindavan Yojana, No.-2, Phase-II, District- Lucknow, U.P. Shri Manoj Aggarwal. File No. 5320/Proposal No. SIA/UP/MIS/131754/2019

SEIAA noted that the above project was taken in its meeting dated 06.03.2020 in which SEIAA has also directed the project proponent to submit revised plan for green area of minimum 15% shall be submitted. The project proponent has submitted his reply vide letter dated 08.07.2020, in which it is mentioned that green area would only be 10.27%. SEIAA opined that revised proposal for green area of minimum 15% shall be submitted by the project proponent.

2. States Disaster Response Force, SDRF Battalion at Gata No.- 856 MI, 862, 864 MI, 866 MI, 867, 942, 973, 986 MI, 987 MI, 966 MI, 994, 1010 MI, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 913 MI, 919, 920, 849, 868 MI, 870, 871, 836 MI, 841, 842, 848, 858, 851, 854, 855, Gram- Noor Nagar Bhadarsa, Paragana- Bijour, Tehsil- Sarojini Nagar, District- Lucknow, M/s U.P. States Disaster Response Force, File No. 3944/Proposal No. (SIA/UP/ NCP /71751/2018)

SEIAA noted that the above project was taken in its meeting dated 19.09.2019 in which SEIAA noted that the reply submitted to Chairman SEIAA is a photocopy; even the signature is not in original and does not bear any name. SEIAA gone through the file and document and found that reply to the same queries were submitted by vide letter dated 9.7.19 but the signatures are different. Hence SEIAA opined that the matter will be considered after receiving the reply in original signature by the project proponent or his







Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

authorized signatory. Authorized letter of project proponent shall be attached in case reply is signed by the authorized signatory. The project proponent has not replied till date, hence the case is being closed and shall not be considered pending at SEIAA.

Agenda-C:- Minutes of 519<sup>th</sup> SEAC Meeting Dated 06/01/2021

1. Formaldehyde Manufacturing Unit-19800 MT/ Annum (60.0 MT/day) at Plot No.-12, Rajapur Industrial Area, District-Lakhimpur Kheri, U.P., M/s Power Bridge Chemicals, File No. 5731/Proposal No. SIA/UP/IND2/54695/2020

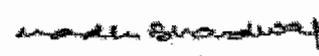
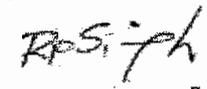
SEIAA agreed with the recommendation of the SEAC to grant Environmental Clearance to the above project with the conditions adding following additional conditions:-

1. The unit shall establish Standard Operating Procedure for waste collection.

2. Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, In Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd. File No. 6057/ 5683/Proposal No. SIA/UP/MIS/59350/2019

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
5. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under no circumstances treated waste water and effluent shall be discharged to any drain / inland surface water/Nala etc.
7. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the

Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.

- 8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
- 9. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 10. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

**3. Commercial Building, at FC-21/22, Sector-16A, NOIDA, U.P., Mr. Neeral Aggarwal, M/s AR Airways (P) Ltd. File No. 6059/Proposal No. SIA/UP/MIS/189399/2020**

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

**4. "IT Complex" at Plot No.- 01, 02, 11, 12, & 10 Sector-13, Noida, District- Gautam Buddha Nagar, U.P., M/s Cadillac Infotech Pvt. Ltd. File No. 6064/Proposal No. SIA/UP/MIS/189502/2020**

Ok Zld as proposed

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

- 1. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
- 2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
- 5. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
- 6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be

*Fath* *Neeral Aggarwal* *RPS*  
Page 3 of 9

Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.

- 7. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
- 9. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 10. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 12. As proposed, ZLD shall be ensured under any circumstances effluent of any type shall not be discharged or find its way outside the factory premises STP of adequate capacity shall be installed for the treatment of the domestic waste water.

**5. Hotel (Non Star) at Khasra No.- 1181(M) & 1183 (M), Noor Nagar, Ghaziabad, U.P., Shri Abhi Dinesh, M/s Jyoti Super Construction & Housing Pvt. Ltd. File No. 6065/Proposal No. SIA/UP/MIS/189786/2020**

SEIAA agreed with the recommendations of the SEAC to defer the matter since the documents were not timely received by the Directorate and committee members and to be taken after submission of online request on prescribed portal.

**6. Group Housing "Gulmohar Garden" at Khasra No.-1131, 1133, 1139, 1143, 1144, Village- Noor Nagar, Pargana- Loni, District- Ghaziabad, U.P., Shri Vijay Jindal, M/s SVP Builders (I) Ltd. File No. 5753/Proposal No. SIA/UP/NCP/55350/2020**

SEIAA agreed with the recommendations of the SEAC to defer the matter since the documents were not timely received by the Directorate and committee members and to be taken after submission of online request on prescribed portal.

**7. Advant Solaris Business Park, Plot No.1, Sector - 142, Noida, Gautam Budh Nagar, U.P., Shri Sunil Sharma, M/s SS Technopark Private Limited. File No. 6077/4339/Proposal No. SIA/UP/NCP/59366/2018**

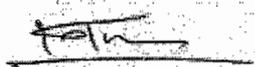
SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific

*made Pradyuman RPS/fhv*

Minutes of the 44<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

conditions as suggested by the SPAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
5. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.
7. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
9. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
10. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
12. As proposed, ZLD shall be ensured under any circumstances effluent of any type shall not be discharged or find its way outside the factory premises STP of adequate capacity shall be installed for the treatment of the domestic waste water.





Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

8. "Greenberry High street Mall at Plot No.-C.P. 3/2, Vastu Khand-03, Gomti Nagar, Lucknow, U.P., Shri Rajesh Kumar Gupta, Director, Nittin Buildcon L.L.P., Lucknow, U.P. File No. 6080/Proposal No. SIA/UP/MIN/185494/2020

SEIAA agreed with the recommendations of the SEAC to defer the matter since project proponent/consultant did not appear. The project file should be closed and be opened only after request from the project proponent; hence it will be taken after submission of online request on prescribed portal."

9. Commercial Project at plot No.-C3-E1, Sector-129, Noida, Mr. Umasankar sharma, M/s Gulshan Homes and Infrastructure Pvt. Ltd. File No. 3857/Proposal No. SIA/UP/MIS/154786/2020

SEIAA noted that SEAC has recommended to grant EC. SEIAA gone through the file and found that the case is of amendment of EC in which built-up is being marginally reduced from 48125.68 m<sup>2</sup> to 44637.03 m<sup>2</sup> while the cost of the project is same, population is reduced, STP capacity is also being reduced considerably. Solid waste generation is reduced by 50%. SEIAA opined that project proponent shall submit clarification of the above along with the relevant documents.

10. Group Housing Complex at Plot No.-GH-01, Sector-43, Noida, Shri Rajat Pathak, M/s Rosebery Estate LLP. File No. 4916/4331/Proposal No. SIA/UP/MIS/188749/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
5. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.
7. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the

*FTS* *Rajesh Kumar Gupta* *R.S. Jha*

Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.

8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
9. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
10. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

11. Expansion of existing molasses based distillery from 45 KLD TO 65.3 KLD (RS/ENA/AA) along with power plant from 1.4 MW TO 2 MW at Khasra No.-634, 634 M, 633, 631, 627, 626, 624 partly, 622, Village-Rohana Mill, Block-Charthawal, Muzaffarnagar., Shri Vishal Sonak, M/s Indian Potash Ltd. File No. 5764/5646/Proposal No. SIA/UP/IND2/189106/2020

SEIAA agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 395/Parya/SEAC/5764-5646/2019 dated 14/10/2020 as per details given below:-

Earlier Name with address	New Name with address
M/s Indian Potash Limited (Distillery – Unit), Rohana Kalan, P.O. Rohana Mill, Block Charthawal, Tehsil Muzaffarnagar, District- Muzaffarnagar, U.P.	M/s Indian Potash Limited (Distillery – Unit), Rohana Kalan, Village-Bahedi, P.O. Rohana Mill, Block Charthawal, Tehsil Muzaffarnagar, District- Muzaffarnagar, U.P.

Rest all the contents mentioned in Environmental Clearance letter no. 395/Parya/SEAC/5764-5646/2019 dated 14/10/2020 shall remain same.

12. Hi-tech Township at Village-Kali Paschim, Maati, Ali Nagar Khurd, Ashraf Nagar and Ahamad Nagar, Raibareli Road, District- Lucknow, U.P., Shri Deepak Kumar Gupta, M/s Garv Builditech Pvt. Ltd. File No. 606/Proposal No. SIA/UP/MIS/190245/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

- 1- Since it is a plotted project no construction shall be done apart from pavement/road construction. EC shall be required as per EIA notification 2006(as amended) for any construction in the project in the future.
- 2- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.

*PTM*

*Head Secretary RPS/Ph*

Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

- 3- The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 4- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 5- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 6- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 7- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 8- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
- 9- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 10- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

**13. Commercial Complex "Downtown" at Plot No.- 01/B, Block- C, Sector-98, Noida., Shri Gurmeet Singh Sikka. File No. 640/Proposal No. SIA/UP/MIS/189248/2020**

SEIAA agreed with the recommendations of the SEAC to defer the matter since project proponent/consultant did not appear. The project file shall be closed and be opened only after request from the project proponent.

**14. जिला सहारनपुर में मेसर्स ग्रीन ली इन्वायरमेंटल सॉल्यूशन के द्वारा CBWTF के स्थापना के सम्बन्ध में श्री ब्रह्मपाल सिंह पप्पू उर्फ कल्याण, ग्राम-अम्बेहता चांद, रामपुर मनिहारन, सहारनपुर के शिकायती पत्र, दिनांक 16.12.2020 पर विचार-विमर्श। File No.-5507**

SEIAA agreed with the recommendation of the SEAC to amend the Khasra no. as 433 instead of 220 in TOR letter dated 30/06/2020 accordingly and dispose off the complaint of Shri Brahmpal Singh Pappu.

**15. जिलाधिकारी, बदायूं के पत्र संख्या-1059/ख0अनु0/354/2017, दिनांक 30.12.2020 के माध्यम से प्रस्तुत सैण्ड/मोरम माइनिंग प्रकरण पत्रावली संख्या-4250, के सम्बन्ध में प्रस्तुत फेक्टुअल रिपोर्ट पर विचार-विमर्श।**

SEIAA noted that the above projects has already been taken in its meeting dated 14.01.2021.





Minutes of the 444<sup>th</sup> Meeting of the SEIAA, UP held on 05.02.2021

16. Building Stone (Sand Stone) Mining at Arai No.-547, at Village- Bhojpur Pahari, Tehsil- Sadar, District- Mirzapur, U.P., Area -0.607 ha. File No. 5758/Proposal No. SIA/UP/MIN/133541/2019

SEIAA noted that the above projects has already been taken in its meeting dated 14.01.2021.

17. Diaspore-Pyrophyllite Mining at Khasra No.-1340, 1344, 1345, 1339, 1328, and BawalTanda 421, 422, at Village- Palar, Bewal&Tanda, Tehsil-Jhansi,, Shri Harsh Kochar, M/s J.K. Minerals., Area:72.50 Ha). File No. 5943/5030/Proposal No. SIA/UP/MIN/57445/2019

SEIAA noted that the above projects has already been taken in its meeting dated 14.01.2021.

  
11.02.2021  
(Shri Ashish Tiwari, IFS)  
Member-Secretary  
SEIAA

  
(Dr. (Smt.) Madhu Bhardwaj)  
Member  
11/02/2021  
SEIAA

  
(Prof. Rana Pratap Singh)  
Chairman  
SEIAA

# State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Udaybir Singh,  
Plot no- 108, Katori Mill,  
Loni Road, Mohan Nagar,  
Ghaziabad, U.P- 201007

Ref. No. 788/Parya/SEAC/6057-5683/2019

Date: 04/3 February, 2021

**Sub: Environmental Clearance for Proposed Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.- 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd.**

Dear Sir,

Please refer to your application/letters 22-12-2020 & 05-01-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 06-01-2021 and SEIAA in its meeting dated 05-02-2021.

A presentation was made by project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The Environment clearance is sought for Expansion & Modification of Group Housing Project "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131,1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Buildtech Pvt. Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 3124/Parya/SEAC/1071/JDCA(V)/2011 dated 04<sup>th</sup> Oct, 2013 for the plot area 37284 m<sup>2</sup> and built-up area of 155000 m<sup>2</sup>.
3. Standard terms of reference for the expansion proposal were issued on 05/06/2020.
4. Salient features of the project:

Name and Location of the Project	Expansion and Modification of proposed group housing project "Saviour park" at Khasra No.- 1125/1, 1126/1, 1131, 1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117,1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M In Karhera & ½, 13,13,1/2. In Sahibabad, Mohan Nagar, Ghaziabad, U.P.
Developers of the project	M/s SAVFAB Buildtech Private Limited
Total Plot Area	37284.0 sqm
Built-up Area	178365.639 sqm
Total no of Dwelling Unit	1150 Nos
Type of Facilities	Group Housing Club Swimming Pool Commercial
Total Water Requirement	579 KLD, out of which fresh water requirement will be 422 KLD
Power Requirement	3600 KVA UP State Electricity
Power Backup	500 KVA (02 Nos ) X 750 KVA (02 Nos )
Total Parking Proposed	1793 ECS
Solid Waste to be Generated	3044.5 kg/Day
Total Project Cost	Approx : 251.0 Crores (after expansion)
Solar Lights	50 % solar light proposed in open area, common area

5. Comparative details of existing and expansion proposal:

Sr.	Particulars	As per Existing EC	After Proposed	Remark
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No.			Expansion	
1	Total Plot Area	37284.0 m <sup>2</sup>	37284.0 m <sup>2</sup>	Same
2	Permissible Ground Coverage	11091.990 m <sup>2</sup> (35%)	11091.990 m <sup>2</sup> (35%)	No Change
3	Proposed Ground Coverage	7804.1 m <sup>2</sup>	8821.970 m <sup>2</sup>	Due to change in FAR
4	Permissible Floor Area	110919.9 m <sup>2</sup>	118842.75 m <sup>2</sup>	Increase due to increase in FAR
5	Proposed FAR	102071.76 m <sup>2</sup>	118776.92 m <sup>2</sup>	Due to change in FAR
6	Non FAR Area (basement + stilt)	52928.426 m <sup>2</sup>	59588.709 m <sup>2</sup>	Reduced as ground coverage increased.
7	Total Built-up Area	155000.0 m <sup>2</sup>	178365.639 m <sup>2</sup>	Due to change in FAR
8	Total Dwelling Units	Permissible : 1204 Proposed : 980	Permissible : 1530 Proposed : 1150	Increase in permissible population density
9	Proposed Green area	5592.600 m <sup>2</sup>	5592.600 m <sup>2</sup>	No Change
10	Landscape Area	10025.508 m <sup>2</sup>	9007.708 m <sup>2</sup>	Decrease due to change in ground coverage.
11	No. of trees Required: Proposed no. of trees	Open area/100 m <sup>2</sup> = 29479.9/100 = 294.80 or 295 Trees	Open area/100 m <sup>2</sup> = 28462.1/100 =284.62 or 285 Trees	Due to reduction in Open Area.

6. Land use details:

Sr No	Particulars	Area	% of Total Plot
01	Covered Area	8821.97	24
02	Road, Paved Area etc.	22870.03	61
03	Green Area	5592.60	15
Total Land Area		37,284.0	100 %

7. Water requirement details:

- Fresh water requirement after expansion will be : 422.0 KLD
- Total water requirement after expansion will be - 422.0 (Fresh water ) + 157.0 Recycled = 579.0 KLD.
- The water supply will be provided through the Local Municipal Supply, Ghaziabad.

8. Total Solid waste generation after proposed expansion will be : 3044.5 kg/day Municipal waste and 20.6 kg/Day Horticulture waste .

9. The project proposal falls under category 8 (b) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 06-01-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 05-02-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

**General Conditions:**

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.



8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.



33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.



58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

**Specific Conditions:**

1. The project proponent shall submit the details of solar power plant and solar electrification details within the project within the next 3 months.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit the details on quantification of year wise CER activities along with cost and other details within the next 3 months. The CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
5. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under no circumstances treated waste water and effluent shall be discharged to any drain / inland surface water/Nala etc.
7. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.

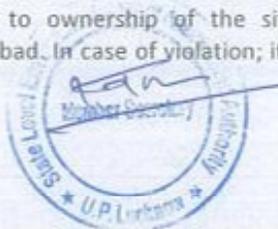


9. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
10. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
12. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti smog guns shall be installed to reduce dust during excavation.
13. Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.
14. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
15. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
16. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
17. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
18. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
19. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
20. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
21. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
22. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
23. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
24. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
25. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
26. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
27. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
28. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
29. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.



30. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
31. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
32. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
33. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
34. No parking shall be allowed outside the project boundary.
35. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
36. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
37. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
38. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
39. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
40. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
41. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
42. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
43. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
44. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
45. All the internal drains are to be covered till the disposal point.
46. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
47. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad. In case of violation; it would not be effective and would automatically be stand cancelled.



Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



Member Secretary, SEIAA

No..... /Parya/SEAC/6057-5683/2020 Dated: As above

**Copy with enclosure for Information and necessary action to:**

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

Annexure-4

Minutes of the Joint meeting of State Level Environment Impact Assessment Authority (SEIAA), U.P. and State Expert Appraisal Committees (SEAC-1 & 2), U.P. held on 26/08/2021 at Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow.

The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committees (SEAC-1 & 2) was held in Directorate of Environment, U.P. through hybrid mode (physical and virtual) at 11:00 AM on 26/08/2021, following members were present in the meeting:

- |     |                             |   |
|-----|-----------------------------|---|
| 1.  | Dr. Rajiv Kumar Garg,       | Chairman, SEIAA<br>(Through Video Conferencing) |
| 2.  | Shri Paras Nath,            | Member, SEIAA                                   |
| 3.  | Shri Ajay Kumar Sharma,     | Member Secretary, SEIAA                         |
| 4.  | Shri Rajive Kumar,          | Chairman, SEAC-1                                |
| 5.  | Dr. Ajai Mishra,            | Member, SEAC-1                                  |
| 6.  | Shri Om Prakash Srivastava, | Member, SEAC-1                                  |
| 7.  | Dr. Brij Bihari Awasthi,    | Member, SEAC-1                                  |
| 8.  | Shri Umesh Chandra Sharma,  | Member, SEAC-1                                  |
| 9.  | Dr. Ratan Kar,              | Member, SEAC-1<br>(Through Video Conferencing)  |
| 10. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2                                |
| 11. | Dr. Amrit Lal Halder,       | Member, SEAC-2                                  |
| 12. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2                                  |
| 13. | Shri Tanzar Ullah Khan,     | Member, SEAC-2                                  |
| 14. | Prof. Jaswant Singh,        | Member, SEAC-2                                  |
| 15. | Dr. Shiv Om Singh,          | Member, SEAC-2<br>(Through Video Conferencing)  |
| 16. | Shri Ashish Tiwari,         | Member Secretary, SEAC-1 &<br>SEAC-2            |

Director, Environment and Member Secretary, UP Pollution Control Board welcomed all three Chairmans and Members of SEIAA/SEACs.

The joint committee in its meeting dated 26/08/2021 deliberated that Hon'ble NGT has passed an order dated 13.08.2021 in the matter of Original Application No. 273/2020 Saviour Park Apartment Owners Association. Vs. State of Uttar Pradesh & Ors. The operating part of the order is as follows:

... "1. Grievance in this application is against violation of environmental norms in setting up of a construction project - "Saviour Park", Plot No. 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, UP, by Respondent No. 10 - Savfab Buildtech Pvt. Ltd., without

valid Environmental Clearance (EC) and without requisite safeguards. It is further stated that EC conditions and environmental norms are being violated.

XXX.....XXX.....XXX

5. We are of the view that on the pattern of above orders passed by this Tribunal in Appeal No. 34/2020(WZ) and OA No. 13/2021 (WZ), apart from considering the remedial action against violations, two-member Committee comprising Additional Secretary, MoEF&CC, to be nominated by the Secretary MoEF&CC and the Chairman, CPCB need to conduct functional audit of SEIAA, UP to find out how frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. SEIAA, UP has to review its working in the light of judgments of the Hon'ble Supreme Court and in the light of frequent and rampant violations. Considering the report, an appropriate SOP may to be laid down by the MoEF&CC to deal with such ECs which may be circulated to all SEIAAs.

6. Apart from above, remedial action appears to be necessary under Section 15 of the NGT Act after verification of factual position. Accordingly, we also constitute a joint Committee comprising of MoEF&CC, CPCB, SEIAA, UP, State PCB and District Magistrate, Ghaziabad. CPCB and SEIAA, UP will jointly be the nodal agency for coordination and compliance. Joint Committee may give its report covering issues mentioned in para 2 above and availability of basic infrastructure facilities like sewerage and solid waste management. Meeting of the joint Committee may be held within 15 days from today to take stock of the situation. The joint Committee may visit the site and interact with the stakeholders including the PP to verify the status of compliance. Based on the facts found, the statutory authorities may take remedial action including stopping creation of third party rights and further construction activities, if the same are found to be in violation of law. Needless to say that if adverse action becomes necessary, the same may be taken by following prescribed procedure. The report of the joint Committee report may be furnished to this Tribunal within three months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, and if the report is adverse to the PP, a copy thereof may be furnished to PP for its response, if any, before the next date.

The Secretariat appraised the SEIAA and SEA(s) about the Hon'ble NGT order dated 13.08.2021. The main points of said order are given below:

1. The case is regarding violation of environmental norms in setting up in construction project of "Savior Park" at Khasra No.- 1125/1, 1126/1, 1131, 1144/2, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M, in Karhera & 1/2, 13, 13, 1/2, in Sahibabad, at Plot No.-108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P., M/s Savfab Bulldtech Pvt. Ltd.

*(Handwritten signatures and initials)*

- 2. The present case is similar to order in appeal no. 34/2020 (WZ) of Hon'ble NGT.
- 3. It is laid in the order dated 13.08.2021 that *"two-member Committee comprising Additional Secretary, MoEF&CC, to be nominated by the Secretary MoEF&CC and the Chairman, CPCB need to conduct functional audit of SEIAA, UP to find out how frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. SEIAA, UP has to review its working in the light of judgments of the Hon'ble Supreme Court and in the light of frequent and rampant violations. Considering the report, an appropriate SOP may to be laid down by the MoEF&CC to deal with such ECs which may be circulated to all SEIAAs"*
- 4. A joint committee consisting comprising of MoEF&CC, CPCB, SEIAA, UP, State PCB, and District Magistrate, Ghaziabad is constituted to verify the status of compliance in the construction of Saviour Park. Based on facts founds the statutory authorities will take necessary action.

The joint committee discussed this order in detail and fully honors the concern of Hon'ble NGT. However, the joint committee has given the following opinion:

- 1. The project proponent/consultant submits documents and makes a presentation before SEIAA/SEAC. In the case of expansion, the SEIAA takes into account the certified compliance report of the Regional Office of MoEF&CC and takes decisions with the collective wisdom and diligence of all of its members. The then SEIAA decided to grant EC and few noncompliance have been again put up as conditions in EC of expansion.
- 2. The committee welcomes the decision of Hon'ble NGT that *two-member Committee comprising Additional Secretary, MoEF&CC, to be nominated by the Secretary MoEF&CC and the Chairman, CPCB need to conduct functional audit of SEIAA, UP to find out how frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. SEIAA, UP has to review its working in the light of judgments of the Hon'ble Supreme Court and in the light of frequent and rampant violations. Considering the report, an appropriate SOP may to be laid down by the MoEF&CC to deal with such ECs which may be circulated to all SEIAAs* to suggest the majors to improve the working of SEIAA. These facts should be also brought to the notice of Hon'ble NGT at more than 6000 proposals have been appraised by SEIAA, UP in the last 15 years. However, only in negligible cases the decisions of SEIAA, UP have been questioned. Hon'ble NGT should also be appraised that Chairman/Members of SEIAA/SEAC are supposed to take part in the

*[Handwritten signatures and initials]*

meetings of SEIAA and SEAC work as per MoEF&CC Notification 14 September 2006 (as amended thereof). Normally committees hold 7-8 meetings/month, for which they get the sitting fee. The Chairman/ Members are serving or retired officials/scientists/academicians. Because of these facts, Hon'ble NGT should be also requested to expunge the adverse comments about SEIAA, UP.

3. In this case, the joint committee was also informed that the judgment has been passed without hearing the position of SEIAA, UP. The committee opined to bring this fact in the knowledge of Hon'ble NGT.

**Agenda Item no. 2:**

A letter should be written to Principal Secretary, Urban Development that they should instruct all development authorities and local bodies to ensure that all buildings/hospitals/medical colleges and other construction activities have environmental clearances (if applicable) as per EIA Notification, 2006 (as amended). If any violation is detected it should be dealt with as per the EP Act, 1986. Similar letters should be also written to UP Pollution Control Board.

(Dr. Rajiv Kumar Garg)  
Chairman, SEIAA

(Paras Nath)  
Member, SEIAA

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

(Rajive Kumar)  
Chairman, SEAC-1

(Dr. Ajai Mishra)  
Member, SEAC-1

(Om Prakash Srivastava)  
Member, SEAC-1

(Dr. Brij Bihari Awasthi)  
Member, SEAC-1

(Umesh Chandra Sharma)  
Member, SEAC-1

(Dr. Ratani Kar)  
Member, SEAC-1

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

(Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Shiv Om Singh)  
Member, SEAC-2

(Ashish Tiwari)  
Member-Secretary, SEAC-1 & 2

9:28:21 10:39 AM

Yahoo Mail - Fwd: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB

Annexure-5

Fwd: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB

MS SEIAA (msseiaaup@gmail.com)  
dceupko@yahoo.com; seiaaup@yahoo.com  
Date: Wednesday, 8 September, 2021, 06:30 pm IST

----- Forwarded message -----

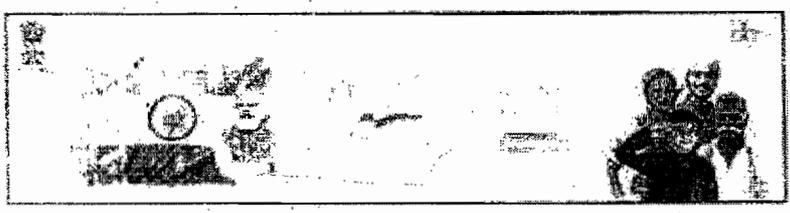
From: UPC I <[redacted]@nic.in>  
Date: Wed, 8 Sep, 2021, 5:59 pm  
Subject: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB  
To: Sujit Kumar Bajpayee <[redacted]@gov.in>, <[redacted]@upcb.in>, dmgha <[redacted]@nic.in>, <[redacted]@upcb.in>, <[redacted]@upcb.in>, Dharmendra Kumar Gupta <[redacted]@gov.in>  
Cc: Neelin Gupta <[redacted]@nic.in>

### CENTRAL POLLUTION CONTROL BOARD

Sr,

In compliance to direction of Hon'ble NGT in the matter of O.A No 199 of 2021 ,CPCB convened a meeting of committee members through Video Conferencing on 06.09.2021.Minutes of meeting of the meeting held on 06.09.2021 is enclosed for your reference.

Yours faithfully  
Divisional Head UPC-I



mom-saviour park-06092021.docx

9/28/21, 10:38 AM

Yahoo Mail - Fw: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB

Fw: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB

From: Directorate of Environment, UP (doeuplko@yahoo.com)  
To: memberseiaaup2021@gmail.com  
Date: Wednesday, 15 September, 2021, 03:13 pm IST

Dear Sir,

In compliance with the direction of Hon'ble NGT in the matter of O.A No 199 of 2021, CPCB convened a meeting of committee members through Video Conferencing on 06.09.2021. Minutes of the meeting held on 06.09.2021 is enclosed by CPCB for your reference. The same is being forwarded for your convenience.

With regards  
Directorate of Environment, U.P.,  
Dr. Bhim Rao Ambedkar Paryawaran Parisar,  
Vineet Khand-1, Gomti Nagar,  
Lucknow-226010.

----- Forwarded message -----

From: MS SEIAA <msseiaaup@gmail.com>  
To: "doeuplko@yahoo.com" <doeuplko@yahoo.com>; "seiaaup@yahoo.com" <seiaaup@yahoo.com>  
Sent: Wednesday, 8 September, 2021, 06:30:08 pm IST  
Subject: Fwd: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB

----- Forwarded message -----

From: UPC I <sec.1.cpcb@gov.in>  
Date: Wed, 8 Sep, 2021, 5:59 pm  
Subject: Minutes of the meeting (Meeting held on 06/09/2021) in the matter of O.A No 199 of 2021 Hon'ble NGT, PB  
To: Sujil Kumar Bajpayee <sujil.bajpai@gov.in>; <ms@uppcb.in>; dimga <dimga@nic.in>; <memberseiaaup@gmail.com>; <sec.1@uppcb.in>; Dharmendra Kumar Gupta <gupta.dharmendra@gov.in>  
Cc: Nalin Gupta <n.gupta.cpcb@nic.in>

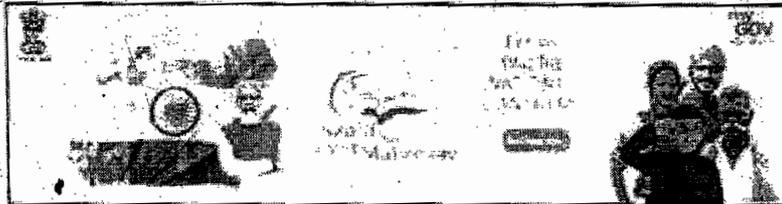
## CENTRAL POLLUTION CONTROL BOARD

Sir,

In compliance to direction of Hon'ble NGT in the matter of O.A No 199 of 2021, CPCB convened a meeting of committee members through Video Conferencing on 06.09.2021. Minutes of meeting of the meeting held on 06.09.2021 is enclosed for your reference.

Yours faithfully

Divisional Head UPC-I



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**CENTRAL POLLUTION CONTROL BOARD  
(UPC-I DIVISION)  
PARIVESH BHAWAN  
EAST ARJUN DELHI-110032**

**MINUTES OF THE FIRST MEETING OF THE JOINT COMMITTEE CONSTITUTED  
IN THE NGT MATTER IN O.A NO. 199 OF 2021 TITLED SAVIOUR PARK  
APARTMENT OWNERS ASSOCIATION Vs STATE OF UTTAR PRADESH & ORS.**

**Background:**

Hon'ble NGT vide order dated 13/08/2021 has directed as follows:

*"Apart from above, remedial action appears to be necessary under Section 15 of the NGT Act after verification of factual position. Accordingly, we also constitute a joint Committee comprising of MoEF&CC, CPCB, SEIAA, UP, State PCB and District Magistrate, Ghaziabad. CPCB and SEIAA, UP will jointly be the nodal agency for coordination and compliance. Joint Committee may give its report covering issues mentioned in para 2 above and availability of basic infrastructure facilities like sewerage and solid waste management. Meeting of the joint Committee may be held within 15 days from today to take stock of the situation. The joint Committee may visit the site and interact with the stakeholders including the PP to verify the status of compliance. Based on the facts found, the statutory authorities may take remedial action including stopping creation of third party rights and further construction activities, if the same are found to be in violation of law. Needless to say that if adverse action becomes necessary, the same may be taken by following prescribed procedure. The report of the joint Committee report may be furnished to this Tribunal within three months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, and if the report is adverse to the PP, a copy thereof may be furnished to PP for its response, if any, before the next date."*

**Follow-up Action:**

In compliance to directions of Hon'ble NGT in above said matter, first meeting of the committee was convened on 06.09.2021 through video conferencing and attended by following members :

1. Sh. N K Gupta, Additional Director & Divisional Head UPC-I, CPCB, Delhi
2. Dr Dharmendra Gupta, Director, MoEF&CC, Delhi
3. Sh. P D Sharma, ADM City, Ghaziabad
4. Sh. Ashutosh Pandey, AEE, UPPCB, Ghaziabad
5. Sh. Danish Meena, Scientist C, CPCB

from pre-page 1/-

Shri Parasnath , representative of SEIAA, Uttar Pradesh could not attend the meeting due to pre-occupation. Discussion has been made with him telephonically by CPCB.

Records of discussion are as follows :

At the onset, Shri N K Gupta welcomed the committee members and explained about directions of Hon'ble NGT and details of violations as stated by the Petitioner.

It is informed by Dr. Dharmendra Gupta, Director , MoEFCC that hence-forth, officer from Regional Office, Jaipur , MoEFCC shall participate in the Committee as representative of MoEFCC. Nomination is in progress.

The matter was discussed thoroughly by the committee members and following decisions were taken :

- i. Site inspection will be conducted on 23/09/2021 for an on-the-spot assessment of compliance / non-compliance of the conditions stipulated in the Environment Clearance issued by SEIAA. Other Regulatory requirements will also be checked.
- ii. During the inspection, interaction will also be made with the Petitioner and Project Proponent.

The meeting ended with thanks to the Chair.

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